

MR. SPEAKER : Dr. Jagannath, I will give you one minute.

DR. M. JAGANNATH (Nagarkurnool) : Sir, the Expert Committee set up by the United Front to go into the politically sensitive Almatti Dam dispute has upheld the fears that the raising of the dam height by Karnataka will jeopardise irrigation and power generation interests of Andhra Pradesh...*(Interruptions)* Not only has the Committee considered raising of the dam height to 524.256 metres FRL (full reservoir level) unnecessary as of now, it has also declared that Karnataka's objections to the Telugu Ganga project and two other projects across the Krishna river in Andhra Pradesh were without basis...*(Interruptions)* We demand the Government of India go through the facts and figures of this case and stop construction...*(Interruptions)*

SHRI ANANTH KUMAR : This should not go on record. There is no Committee. There is no appointment order given by the Central Government...*(Interruptions)*

DR. M. JAGANNATH : The six-member Committee said that the FRL of 524.256 metres was required only when Scheme 'B' of the Bachawat Tribunal Award on the Krishna dispute among Andhra Pradesh, Karnataka and Maharashtra fructifies...*(Interruptions)*

It is, therefore, not necessary at present to build a bigger storage of 227 tmc at Almatti dam with top-off shutters all 524.256 metres...*(Interruptions)*

The Committee's unanimous Report refers to the opinion of the Indian Institute of Science, which has pegged the FRL at 518 metres which could be increased to 519.6 metres to take care of loss due to siltation etc. ...*(Interruptions)* Referring to Andhra Pradesh's apprehension the extra storage facility for a period of three months at Alamatty Dam is more than what is required...*(Interruptions)*

SHRI YELLIAH NANDI (Siddipet) : Let the Prime Minister reply to this...*(Interruptions)*

DR. M. JAGANNATH : It has ben observed that Andhra Pradesh may not get timely supply according to the irrigation and power demand for the period of such hold-up in Alamatty reservoir.

MR. SPEAKER : What is going on? Enough, enough.

Now we shall take up Matters under Rule 377. Shri Girdhari Lal Bhargava to speak.

(Interruptions)

MR. SPEAKER : Nothing will go on record except what Shri Girdhari Lal Bhargava is saying.

*(Interruptions)**

MR. SPEAKER : You have made your point. Please sit down.

15.12 hrs.

At this stage, Dr. M. Jagannath and some other hon. Members came and stood on the floor near the Table.

MR. SPEAKER : I had allowed you. You read out your paper. What else do you want?

(Interruptions)

MR. SPEAKER : I have already allowed him to read his paper. Go back to your seats.

15.13 hrs.

At this stage, Dr. M. Jagannath and some other hon. Members went back to their seats.

15.14 hrs.

MATTERS UNDER RULE 377

(i) Need to improve postal services in Jaipur, Rajasthan

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Speaker, Sir, the population of Jaipur city has at present exceeded 20 lakhs and because of Municipal Corporation it has crossed the limits municipal limits of Sanganer and Amer. Postal distribution zone has spread upto Jamdoli in the last upto Bhankhrota border in the west, Harmada in the north and Sanganer in the south upto Vatika or on tok Rot upto industrial area on Diggji Malpura road and beyond shopur on Gonair Road, colonies located on both the sides of Sirsi Kanakpura, Jagatpura Railway Station and some new colonies. Besides it has extended upto new colonies like Malaviya Nagar, Sanganer, Dungapura, Shyam Nagar, Vaishali Nagar, Jhotvakda, Gandhinagar, and the biggest colony of Asia Mansarovar and Vishwakarama area. Dak is received in these colonies after a week. Only 363 post men have been assigned the Dak distribution work in Jaipur city, whereas according to the figures nearly 2 lakh 50 thousand ordinary letters, 30 thousand registered letters, parcels, insured packets, VPP and money orders etc. and daily for delivery with the city. As per the stipulated norms should be delivered by a postman per day, according to which there is a need of nearly 500 postmen, but the Government of India has imposed a bay on creation and recruitment of new posts since 1984. If there are 363 postmen, it comes to about 5510 pesons per postman, i.e., one post man has to deliver the mail of more than 5000 person on an these average days, which is just double of the figure stipulated in the norms. Accordingly, the postmen of the newly developed far flug localities have to travel a distance of 60-70 kms of the area for delivering the mail.

* Not Recorded.

I urge the Government of India that sanction for appointment of additional postmen for Jaipur city may be granted and along with the sanction of the filling up of vacancies, four time clearance from the letters boxes be assured as was done erstwhile, and sanction of posts of additional group 'D' employees and sanctioning of appropriate under the post for other jobs be accorded.

(ii) Need to bring a Legislation to ban the sale of Lottery

SHRI VIJAY GOEL (Sadar-Delhi) : Sir, I would like to draw the attention of the House to the millions of the households which are being ruined because of lotteries.

Central Government is responsible for lottery because in item 40 of list-I of seventh schedule of the constitution of India it has been clearly stated that the Central Government alone can prohibit the State lotteries. It is a Union subject. The State where lotteries are sole have right to ban the lotteries of their own state, but they can't ban on the lotteries of other states. So it is the responsibility of the Central Government to bring a Bill to stop lotteries.

Sir, there are certain states which do not sell their own lottery tickets in their state, but sell their tickets, in other states, thereby running the people of that state our Delhi Government by banning the lotteries in public interest, has deprived itself of a profit of 50 crore rupees, but the lotteries of other states are sold in Delhi openly and Delhites are being ruined.

Sir, people have become bankrupt because of lotteries. Some people sold their wives, some committed suicide while some poisoned their children. Day in and day out the incidents of crime and looting are on the increase.

Number of times attention of the Prime Minister has been drawn towards banning of lotteries, but I am sorry to say that nothing has been done so far.

Sir, more than 150 MPs belonging to all the parties have signed a memorandum for banning the lotteries. I myself have given a Private Members Bill for banning the lotteries. But I would therefore appeal the Prime Minister and hon. Ministry Home Affairs that the lotteries should be immediately banned by bringing Government Bill in the current session itself.

15.15 hrs.

[SHRI P.M. SAYEED in the Chair]

(iii) Need to ensure the All Round development of Scheduled Caste Community

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Chairman,

Sir, there is a widespread resentment and dissatisfaction amongst the people belonging to the scheduled castes and scheduled tribes communities for lack of any appropriate policy for them. The reservation for them are not in proportion to their ratio in population. There is no representation of Scheduled castes in the Planning Commission. The reserved posts for them in the Services have been filled up. The people belonging to the scheduled castes are more affected by the problems like child, labour, life below poverty line and unemployment. The people belonging to the Scheduled castes are not safe and secure from social discriminate atrocities and harassment. Measures and provision are being made for the violating the existing reservation by dalit christians. Therefore, I urge the Central Government that the people belonging to the scheduled castes should be saved from the said anomalies so as to ensure their progress and development.

(iv) Need to shift Head Office of NMDC from Hyderabad to Jagdalpur in Bastar District, M.P.

SHRIMATI CHHABILA ARVIND NETAM (Kanker) : Mr. Chairman Sir, iron city Belladella is situated in Bastar district. Three units out of the four units viz (i) Belladella Iron one project No.-14 and 11c, (ii) Belladella Iron ore Project No.-5 and (3) (iii) Diamond Mine Project ore situated in Bastar and Panna districts. All the above mentioned mines located in Madhya Pradesh are fetching foreign exchange worth crores of rupees for the Central Government every year and royalty of crores of rupees is received by the Government of Madhya Pradesh. Fourth Unit of NMDC is located in Karnataka. It is unfortunate, that the Head quarters of NMDC are located in Andhra Pradesh though not even a single project out the four projects of NMDC is located, nor is there any unit under construction and no exploration work is going on there. As the Headquarters of NMDC are located in Andhra Pradesh, the unemployed people of Bastar district are not able to get employment there, whereas the people from other states are absorbed in the jobs even now. The people of Bastar district are not absorbed in the jobs. My Bastar district is an area with a majority of Adivasi. The people of this place face great difficulties when they have to appeal in an interview and they are not allowed to fill in the registration form as well. My district and state is Hindi-Speaking.

Therefore, I request you that the office (Headquarters) of NMDC located at Hyderabad may be shifted to Jagdalpur, district Bastar.

(v) Need to construct a High Dam on Kosi River

SHRI DINESH CHANDRA YADAV (Saharsa) : Sir, Kosi River originating from Nepal causes devastation in